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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

ORIGINAL APPLICATION NO. 1253 of 2005

ALLAHABAD THIS THE 14TH DAY OF JULY 2008.

Hon'ble Mr. A.K. Gaur, Member-J

Ashish Kumar Nagar, S/o Late Sri Vijay Shankar Nagar, Meerapur
(Near Police Station) Muzaffar Nagar -251315 (U.P).

.....Applicant

(By Advocate: Shri Ashish Srivastava)

Versus.

1. Union of India through the Secretary, M/o Post and Telecommunication, New Delhi.
2. The Chief Post Master General, U.P. Circle, Lucknow.
3. The Senior Superintendent of Post Offices, Muzaffar Nagar.
4. Sub Divisional Inspector (Postal), Khatauli, District Muzaffar Nagar.

.....Respondents

(By Advocate: Shri Saumitra Singh)

ORDER

Shri Ashish Srivastava, learned counsel for the applicant and Shri R.C. Shukla holding brief of Shri Saumitra Singh, learned counsel for the respondents.

2. It has been argued by learned counsel for the applicant that order, rejecting the application of the applicant for compassionate appointment, is non-speaking, cryptic and based on no consideration and the same has been passed on 29.4.2004 (Annexure A-1 to the O.A).
3. Learned counsel for the respondents submitted that proper consideration has been done in the matter and order has been passed after thorough consideration of the matter.

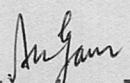
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2.

4. After hearing counsel for the parties, I am considered view that order is cryptic, unreasoned and non-speaking and the same deserves to be quashed. In view of decision rendered in **AIR 1986 SC 1173- Ram Chandra Vs. Union of India and Ors**, it is the bounded duty of the Competent Authority to have considered each and every point taken in the representation.

5. Accordingly, I hereby quash the order dated 29.4.2004 (Annexure A-1) and remit the matter back to the Competent Authority for reconsideration afresh in accordance with Rules taking into account the grounds taken in the representation, within a period of three months, from the date of receipt of copy of this order.

6. With the aforesaid direction, the O.A is disposed of.
No costs.


Member-J

Manish/-